Letter No. 215/10-1

From,

Anjani Kumar Acharya
Principal Chief Conservator of Forest
(Wildlife)/Chief Wildlife Warden,
Uttar Pradesh.

To,

The Registrar General,
Hon'ble, National Green Tribunal,
Principal Bench, Faridkot House,
Copernicus Marg, New Delhi-110001

Lucknow: Dated: 22/12/2023

Sub: Regarding submission of response/ report on behalf of Principal Chief Conservator of Forest (Wildlife)/Chief Wildlife Warden State of Uttar Pradesh, in compliance to the order dated 05.10.2023 and 30.11.2023 passed by Hon'ble NGT Principal Bench, New Delhi in O. A. No. 491 of 2022 In Abhisek Pandey Versus Ministry of Environment Forest and Climate Change & Others

Kindly refer the subject mentioned above. In compliance of the order dated 05.10.2023 and 30.11.2023 passed by Hon'ble NGT Principal Bench, New Delhi in O. A. No. 491 of 2022 In Abhisek Pandey Versus Ministry of Environment Forest and Climate Change & Others the response/report on behalf of Principal Chief Conservator of Forest (Wildlife)/Chief Wildlife Warden, Uttar Pradesh is enclosed herewith for your kind perusal and further necessary action.

Enclosures: As above

Sincerely Yours

(Anjani Kumar Acharya)
Principal Chief Conservator of Forest
(Wildlife)/Chief Wildlife Warden,
Uttar Pradesh.

Copy to: Shri Bhanwar Pal Singh Jadon Standing Counsel, State of UP, Hon'ble NGT for information and further necessary action.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 491 of 2022 (PB)

IN THE MATTER OF:

ABHISHEK PANDEY **APPLICANT(S)**

VERSUS

MOEF&CC & ORS. **RESPONDENT(S)**

STATUS REPORT ON BEHALF OF STATE OF UTTAR PRADESH IN COMPLIANCE OF ORDER DATED 05.10.2023 and 30.11.2023

IT IS MOST HUMBLY SUBMITTED HERE IN UNDER :-

1. That the present Original Application pertains to the alleged illegal excavation of sand from Son River by obstructing the river stream at Village Thatara, District Singrauli, Madhya Pradesh by Respondent No. 17-M/s. R.K. Transport and Construction Ltd. It is further alleged that the Project Proponent (PP) has been granted Environmental Clearance (EC) for sand quarry in prohibited area of Eco-Sensitive Zone of Son Gharial Wildlife Sanctuary. Mining lease has been given without auction and EC has also been illegally given at place where mining is not permissible. Mining is being conducted in violation of Sustainable Sand Mining Management Guidelines, 2016 and Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF&CC, without the annual replenishment of sand in the mining lease area, sufficient to sustain the mining operations at levels prescribed in the mining plan, mentioned in granted EC.

2. That this Hon'ble Tribunal vide Order dated 05.10.2023 directed the Member Secretary, SEIAA, Madhya Pradesh as also the Wildlife Warden of State of Madhya Pradesh and State of Uttar Pradesh, to file an Status Report. That for the convenience of this Hon'ble Tribunal, the relevant extract from the aforementioned order is reproduced here in below

"To ascertain the correct position, we deem it proper to call for a report from the Member Secretary, SEIAA, Madhya Pradesh as also the Wildlife Warden of State of Madhya Pradesh and State of Uttar Pradesh. The SEIAA, MP and the two Wildlife Wardens noted above, will submit their separate report clearly mentioning the distance of the area for which mining lease has been granted from the boundary of the Son Gharial Wildlife Sanctuary. They will also file a coloured map depicting the mining area, Wildlife Sanctuary and Eco-Sensitive Zone along with the relevant geo- coordinates. The report will also clearly indicates whether the sand bridge still exists and whether the sand mining has been done within the main stream of river Son by

Respondent No. 17 or any other person. The report will also clearly mention if the lease mining area is falling within the Eco-Sensitive Zone of the Son Gharial Wildlife Sanctuary."

3 To receive the report on the points regarding the above mentioned order, direction were issued by the office of Principal Chief Conservator of Forests & Head of Forest Force, Uttar Pradesh through Letter No. 938/6E-2(IIaa0) dated 16-10-2023 and Letter of Chief Conservator of Forests, Wildlife, Western, Kanpur through Letter No. 1035/10-1 dated 16-11-2023. On the basis of above mentioned directions, a 02-member committee of Wildlife Warden, Kaimoor Wildlife Sanctuary, Sonbhadra and Sub Divisional Forest Officer, Obra Forest Division, was constituted vide letter No. 948 dated 23.11.2023 of Divisional Forest Officer, Kaimoor Wildlife Division, Mirzapur . The committee visited the site on 25.11.2023 and 02.12.2023.

The investigation report of the above constituted committee has been submitted by the Office of Wildlife Warden Churk-Sonbhadra vide its letter no. 248/33-1 dated 4.12.2023. On the basis of the said investigation report, the desired report regarding the above case is as follows -

(a) GPS reading of the mining area in question is also quoted in Annexure A-6 of the above OA No. 491/2022, which is as follows.

COORDINATE	PILLAR NO.1	PILLAR NO.2	PILLAR NO.3	PILLAR NO.4
Latitude	24°35'50.19"N	24°35'50.04"N	24°35'58.51"N	24°35'58.96"N
Longitude	82°47'44.50"E	82°47'51.29"E	82°47'44.29"E	82°47'52.47"E

(b) On the basis of the above mentioned GPS readings, the committee along with the officials of the State Revenue Department conducted an on-site inspection of the area related to the case. During the inspection, the records/map of the Revenue Department were also examined and it was found that the said area is located in Village Thatra Tehsil Chitrangi District Singrauli, Madhya Pradesh State. The local village head and other people also confirmed that the mining area in question is located in village Thatra Tehsil Chitrangi District Singrauli, Madhya Pradesh state.

(c) From the perusal of Annexure No. A-1 of the above OA No. 491/2022 which is issued by the office of the District Magistrate (Mining Branch) District Singrauli Madhya Pradesh, it is also clear that the mining area related to the case is located in the state of Madhya Pradesh.

(d) Notification No. 754 dated 4.09.2020 of Uttar Pradesh Government which has given details of the newly created tehsil Obra of District Sonbhadra, Village Thatra is also not mentioned in the list of villages included in the newly created tehsil Obra. Village Thatra is situated in state of Madhya Pradesh. In Uttar Pradesh Village Kudhari, tehsil Obra is situated adjacent to the border of Village Thatra.

(e) Within the limits of Uttar Pradesh is the revenue area of village Kudhari of Uttar Pradesh, adjacent to village Thatra of Madhya Pradesh. During on-site inspection, most of the area of

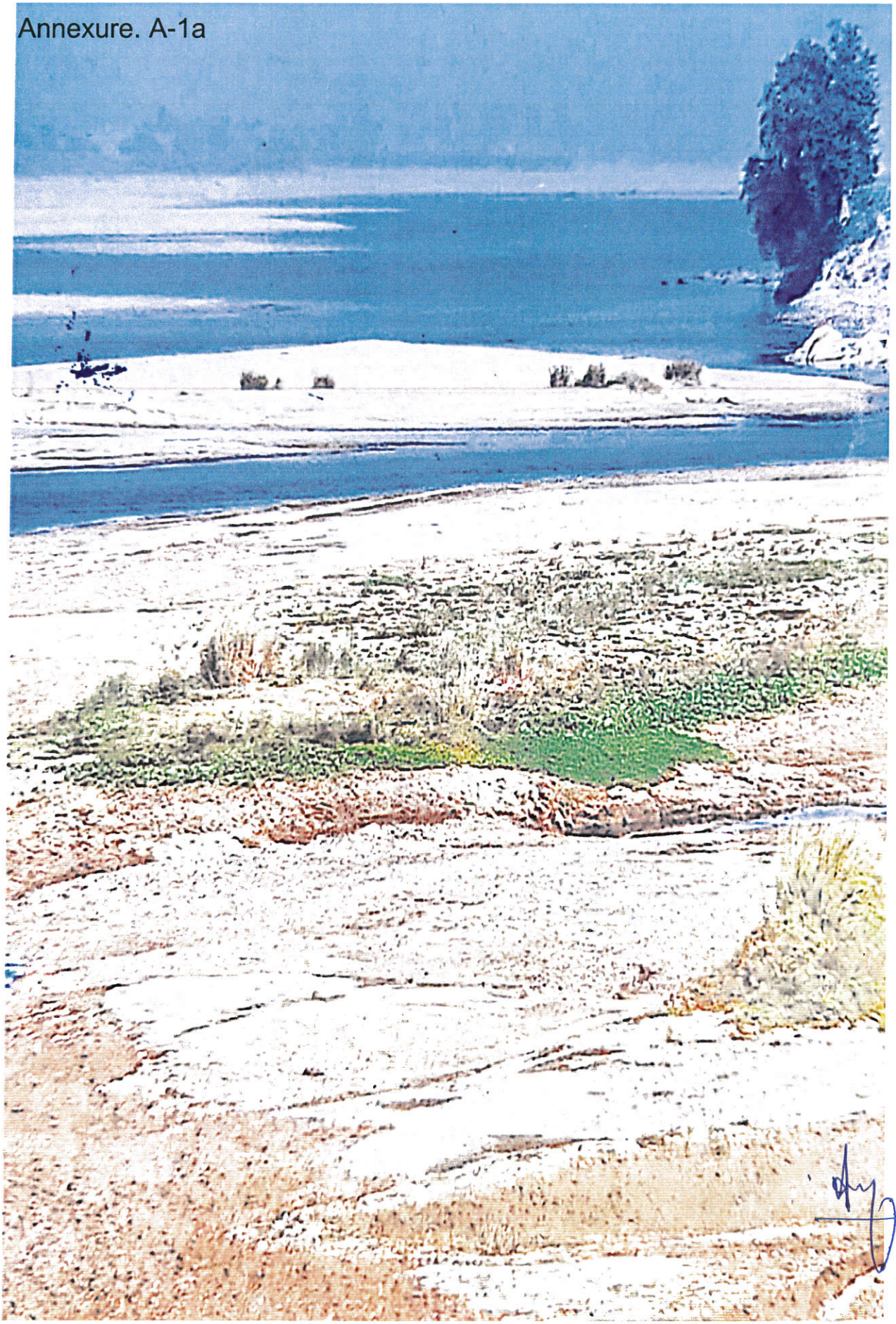
Son River within the limits of Uttar Pradesh was found submerged and no case of illegal mining came to light anywhere in Uttar Pradesh. (Photographs of the site are attached as Annexure A-1a,1b,1c,1d)

(f) According to Government of India Notification No. 801 dated 20.03.2017,
1. Extent and Boundaries of Eco-sensitive Zone.-
(1) The extent of Eco-sensitive zone shall be I km all around the boundary of Kaimur Wildlife Sanctuary, with an area of 475.102 Sq. Km.
(2) The map of the Eco-sensitive Zone along with latitudes and longitudes and GPS coordinates is appendedas Annexure I.
(3 The details of GPS coordinates of the points along the boundary of the Kaimur Wildlife Sanctuary and its) Eco-sensitive Zone are appended as Annexure-II.
(4) The list of 70 villages falling in Eco-sensitive Zone along with GPS coordinates is appended as Annexure-III. (Photocopy of the notification is attached as Annexure A-2)

(g) Details of the boundaries of Kaimur Wildlife Sanctuary and its eco-sensitive zone along with the GPS coordinates are annexed to the said notification. On the basis of these GPS coordinates, a KML file of the Eco-sensitive Zone of Kaimur Wildlife Sanctuary has been created. According to this KML file, the KML of the above GPS coordinates of the approved mineral site in village Thatra Tehsil Chitrangi District-Singrauli (M.P.) related to the above case is within the limits of the notified Ecological Sensitive Zone of Kaimur Wildlife Sanctuary.
(A map showing the boundaries of the eco-sensitive zone of Kaimur Wildlife Sanctuary and the approved mining area of village Thatra in different colors is attached as Annexure A-3)

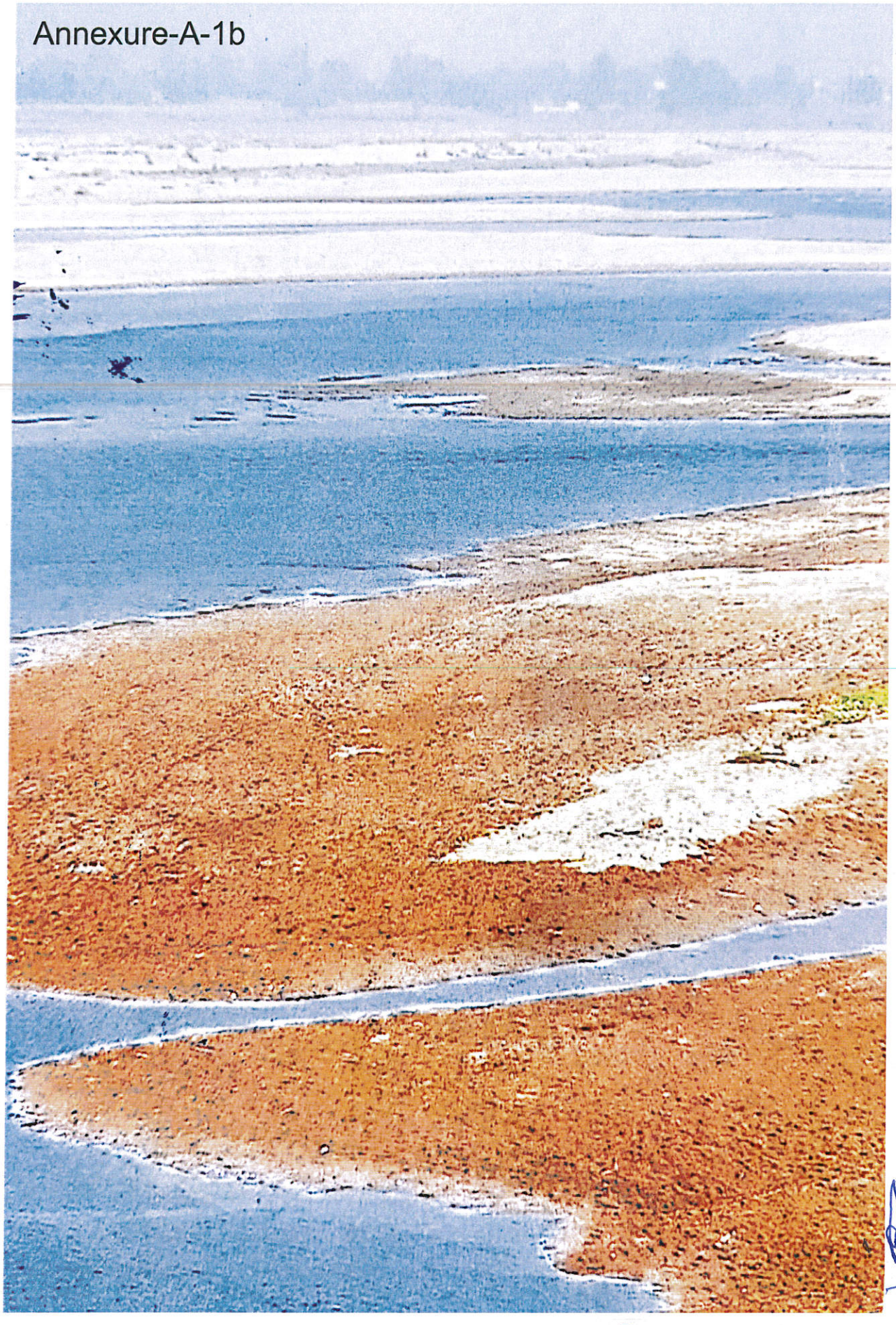
(h) Son Gharial Wildlife Sanctuary is completely located in the state of Madhya Pradesh. The mining area in question is also located in the state of Madhya Pradesh. Thus a report from concerned authorities of state of Madhya Pradesh will be relevant regarding distance of sanctioned mining area from the Son Gharial Sanctuary and the mining area in question being located in the ecological sensitive zone of the Son Gharial Sanctuary. .

(Anjani Kumar Acharya)
Principal Chief Conservator of Forest
(Wildlife)/Chief Wildlife Warden,
Uttar Pradesh.



Scanned with OKEN Scanner

Annexure-A-1b



Scanned with OKEN Scanner

Annexure. A-1c

Scanned with OKEN Scanner

Annexure. A-1d

Scanned with OKEN Scanner

Annexure-A-2

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 801] नई दिल्ली, सोमवार, मार्च 20, 2017/फाल्गुन 29, 1938
No. 801] NEW DELHI, MONDAY, MARCH 20, 2017/PHALGUNA 29, 1938

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 20 मार्च, 2017

का.आ. 891(अ).— प्रारुप अधिसूचना भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का. आ. 2601 (अ) तारीख 22 सितम्बर, 2015, द्वारा भारत के राजपत्र में प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनके उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उस राजपत्र की प्रतियां, जिसमें उक्त अधिसूचना अंतर्विष्ट है, उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और, उक्त प्रारुप अधिसूचना के उत्तर में सभी व्यक्तियों और पणधारियों से प्राप्त आक्षेपों और सुझावों पर केन्द्रीय सरकार द्वारा सम्यक् रूप से विचार किया गया है;

और, कैमूर वन्यजीव अभयारण्य, उत्तर प्रदेश राज्य के जिले मिर्जापुर और सोनभद्र में 24° 27' 51" ''उ0 से 24° 52' 0.9" ''उ0 और 24° 38' 19.11"'' उ0 से 24° 39' 9.05"'' उ0 अक्षांश और 82° 20' 15.30" ''पू0 से 83° 08' 23.3" ''पू0 और 82° 44' 59.9"'' पू0 से 82° 45' 0.07"'' पू0 देशांतर के बीच अवस्थित है और 500.73 वर्ग किलोमीटर क्षेत्र तक फैला हुआ है।

और, कैमूर वन्यजीव अभयारण्य काला हिरण (*एन्टिलोप करविकापरा*), रीछ (*मेलर्सस अरसिनस*), बनैला सूअर (*सस स्क्रोफ़ा*), चित्तीदार लकड़बग्घा (*हैना हैना*), सांभर (*रुसा यूनीक्लोर*), साल (*मानिस क्रैसिकाउडाटा*), भारतीय लोमड़ी (*वुल्प्स बेंगलेंसिस*), सियार (*कैनिस ऑरियस*), बंदर, चित्तीदार हिरण (*एक्सिस एक्सिस*), और चिंकारा (*गज़ेला बेंनेटी*) के लिए प्राकृतिक आवास प्रदान करना है। यहाँ पर कई जलचर और कई प्रकार के जलीय तथा स्थलीय पक्षी पाये जाते है। इस अभयारण्य में सभी मुख्य सरीसृपों का प्रतिनिधित्व है। जिनमें मोनीटर लिजार्ड (*वरानस स्पा.*), कोबरा (*ओफ़िओफैगस हन्ना*), सामान्य करैट (*बंगरस कैरियुलेस*), रसेल वाइपर (*दबोइया*), रैट स्नैक (*पैंथरोफिस ओबसोलेटस*) तथा पायथन (*पायथन एसपी*) सम्मिलित हैं। स्वच्छ जल मगरमच्छ, बेलन तथा बाखार नदियों में पाये जाते हैं।

और, पारिस्थितिक और पर्यावरणीय दृष्टि से पारिस्थितिक संवेदी जोन के रूप में कैमूर वन्यजीव अभयारण्य के चारो ओर के संरक्षित क्षेत्र, जिसका विस्तार और सीमाएं इस अधिसूचना के पैरा 1 में विनिर्दिष्ट हैं, को संरक्षित और सुरक्षित करना आवश्यक है तथा उक्त पारिस्थितिक संवेदी जोन में उद्योगों या उद्योगों के वर्गों का प्रचालन और प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) और खंड (xiv) तथा उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, कैमूर वन्यजीव अभयारण्य पारिस्थितिक संवेदी जोन (जिसे इसमें इसके पश्चात् पारिस्थितिक संवेदी जोन कहा गया है) के रूप में उत्तर प्रदेश राज्य में कैमूर वन्यजीव अभयारण्य, की सीमा के चारों ओर 1 किलोमीटर तक के विस्तार क्षेत्र को अधिसूचित करती है जिसके ब्यौरे निम्नानुसार हैं, अर्थात्:-

1. पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं.—(1) पारिस्थितिक संवेदी जोन का विस्तार कैमूर वन्यजीव अभ्यारण्य की सीमा के चारों ओर 1 किलोमीटर तक होगा।

(2) पारिस्थितिक संवेदी जोन के मानचित्र में इसके अक्षांश और देशांतर और जीपीएस निर्देशांकों के साथ उपाबंध I के रूप में उपावद्ध है।

(3) कैमूर वन्यजीव अभयारण्य की सीमा और इसके पारिस्थितिक संवेदी जोन के साथ जीपीएस निर्देशांकों के बिंदुओं का ब्यौरा उपाबंध II के रूप में उपाबद्ध है।

(4) पारिस्थितिक संवेदी जोन में आने वाले 70 ग्रामों की सूची के साथ भूमंडलीय स्थिति प्रणाली के निर्देशांक उपाबंध III के रूप में उपाबद्ध है।

2. पारिस्थितिक संवेदी जोन के लिए आंचलिक महायोजना.—(1) राज्य सरकार, पारिस्थितिक संवेदी जोन के प्रयोजन के लिए राजपत्र में अधिसूचना के अंतिम प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से, इस अधिसूचना में संलग्न अनुबंधों के सामंजस्य से आंचलिक महायोजना तैयार करेगी। उक्त महायोजना राज्य सरकार में सक्षम प्राधिकारी द्वारा अनुमोदित होगी।

(2) पारिस्थितिक संवेदी जोन के लिए उक्त महायोजना इस अधिसूचना में विनिर्दिष्ट रूप में ऐसी रीति में राज्य सरकार तथा सुसंगत केंद्रीय और राज्य विधियों के सामंजस्य में भी तथा केंद्रीय सरकार द्वारा जारी मार्गनिर्देश, यदि कोई हों, द्वारा तैयार होगी।

(3) आंचलिक महायोजना, पर्यावरणीय और पारिस्थितिक विचारों को समाकलित करने संबद्ध राज्य के सभी विभागों के परामर्श से तैयार की जाएगी, अर्थात्:--

(i) पर्यावरण;

(ii) वन और वन्यजीव;

(iii) कृषि;

(iv) राजस्व;

(v) नगर विकास;

(vi) पर्यटन;

(vii) ग्रामीण विकास ;

(viii) सिंचाई और बाढ़ नियंत्रण;

(ix) नगरपालिका;

(x) पंचायती राज;

(xi) लोक निर्माण विभाग।

(4) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में विनिर्दिष्ट न हो और आंचलिक महायोजना में सभी अवसंरचना में दक्षता और पारिस्थितिकीय अनुकूलता का संवर्धन करेगी ।

(5) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नमी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिक और पर्यावरण से संबंधित ऐसे अन्य पहलूओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे ।

(6) आंचलिक महायोजना सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बंदोबस्तों, वनों के प्रकार और किस्मों, जनजातीय क्षेत्र, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान कृपि क्षेत्र, आर्किडों, झीलों और अन्य जल निकायों का मानचित्रों के साथ अभ्यकंन करेगी । योजना को मानचित्रों में दिए गए विद्यमान तथा प्रस्तावित भूमि उपयोग सुविधाओं के विवरण द्वारा समर्थित किया जाएगा।

(7) आंचलिक महायोजना पारिस्थितिक संवेदी जोन में विकास के पारिस्थितिक अनुकूल विकास और स्थानीय समुदायों की आजीविका को सुनिश्चित करते हुए विनियमित होगी ।

(8) आंचलिक महायोजना इस अधिसूचना में दिए गए उपबंधों के द्वारा अपने कार्यों के बाहर ले जाने के लिए निगरानी समिति के लिए एक संदर्भ दस्तावेज तैयार करेगी ।

3. राज्य सरकार द्वारा किए जाने वाले उपाय.—राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् :--

(1) भू-उपयोग.—(क) पारिस्थितिक संवेदी जोन के प्रयोजनों के लिए वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, आमोद-प्रमोद के प्रयोजन के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा। मानचित्र के साथ आंचलिक महायोजना में स्पष्ट रूप से क्षेत्रों को निर्धारित किया गया है:

(ख) परंतु पारिस्थितिक संवेदी जोन के भीतर कृषि भूमि का संपरिवर्तन निगरानी समिति की सिफारिश पर और राज्य सरकार के पूर्व अनुमोदन से, क्षेत्रीय नगर योजना अधिनियम के तहत सक्षम प्राधिकारी के पूर्व अनुमोदन के साथ और केन्द्रीय/राज्य सरकार के अन्य नियमों और विनियमों के रूप में लागू होंगे, जो स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए है, जैसे:-

(i) विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना तथा नई सड़कों का संनिर्माण;

(ii) बुनियादी ढांचों और नागरिक सुविधाओं का संनिर्माण और नवीकरण;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग;

(iv) कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर हैं; सुविधाजनक भण्डार और स्थानीय सुविधाओं सहायक पारिस्थितिक पर्यटन में सम्मिलित गृह वास; और

(v) संवर्धित क्रियाकलाप और पैरा 7 के अंतर्गत दिया गया है:

(ग) परंतु यह और कि जनजातीय भूमि का उपयोग राज्य सरकार क्षेत्रीय नगर योजना अधिनियम और अन्य नियमों तथा विनियमों के अधीन सक्षम अधिकारी के पूर्व अनुमोदन और संविधान के अनुच्छेद 244 या तत्समय प्रवृत्त विधि के उपबंधों जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, के अनुपालन के बिना, वाणिज्यिक या उद्योग विकास क्रियाकलापों के लिए अनुज्ञात नहीं होगा:

(घ) परंतु यह और भी कि पारिस्थितिक संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई त्रुटि, निगरानी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में एक बार संशोधित होगी और उक्त त्रुटि के संशोधन की सूचना केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को देनी होगी ।

(ड.) परंतु यह और भी कि उपर्युक्त त्रुटि का संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा ।

(च) अनप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में पुन: वनीकरण करने के प्रयास किए जाएंगे।

(2) **प्राकृतिक जल-स्रोत.**—आंचलिक महायोजना में सभी प्राकृतिक जल स्रोतों की पहचान की जाएगी और उनके संरक्षण और पुनर्नवीकरण के लिए योजना सम्मिलित होगी और राज्य सरकार द्वारा ऐसे क्षेत्रों पर या उनके निकट विकास क्रियाकलाप प्रतिषिद्ध करने के लिए ऐसी रीति से मार्गनिर्देश तैयार किए जाएंगे जिससे कि उन क्षेत्रों में या इसके समीप विकास क्रियाकलाप को रोका जा सके जो ऐसे क्षेत्र के लिए हानिकारक हैं ।

(3) **पर्यटन.**—(क) पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप, पर्यटन महायोजना के अनुसार होंगे, जो आंचलिक महायोजना का भाग रूप होंगे ।

(ख) पर्यटन महायोजना राज्य सरकार के पर्यटन विभाग द्वारा वन और पर्यावरण विभाग के परामर्श से तैयार होगी ।

(ग) पर्यटन महायोजना आंचलिक महायोजना के एक घटक के रूप में होगी ।

(घ) पारिस्थितिक-पर्यटन संबंधी क्रियाकलाप निम्नलिखित के अधीन विनियमित होंगे, अर्थात् :-

(i) पारिस्थितिक अनुकूल पर्यटन क्रियाकलाप से संबंधित पर्यटकों के अस्थायी अधिभोग के लिए वास सुविधा के सिवाय संरक्षित क्षेत्र की सीमा से एक किलोमीटर तक या पारिस्थितिक संवेदी जोन के विस्तार तक इनमें जो भी निकट है, नये वाणिज्यिक होटल और रिसोर्ट अनुज्ञात नहीं होंगे। तथापि, जहाँ पारिस्थितिक संवेदी जोन का विस्तार एक किलोमीटर से परे है वहाँ, एक किलोमीटर से परे और पारिस्थितिक संवेदी जोन के विस्तार तक सभी नए पर्यटक क्रियाकलाप या विद्यमान क्रियाकलाप का विस्तार पर्यटन महायोजना के अनुसार होगा;

(ii) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिक पर्यटन (समय-समय पर यथा संशोधित) मार्गदर्शक सिद्धांतों के अनुसार, पारिस्थितिक पर्यटन, पारिस्थितिक शिक्षा और पारिस्थितिक विकास को महत्व देते हुए पारिस्थितिक संवेदी जोन की वहन क्षमता के अध्ययन पर आधारित होगा;

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा निगरानी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकरणों द्वारा अनुज्ञात किया होगा ।

(4) **नैसर्गिक विरासत.**—पारिस्थितिक संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाओं, स्थलों, भ्रमण, अश्वरोहण, प्रपातो आदि की पहचान की जाएगी और उन्हें परिरक्षित किया जाएगा तथा उनकी सुरक्षा और संरक्षा के लिए, उपयुक्त योजना बनाई जाएगी और ऐसी योजना आंचलिक महायोजना का भाग होगी ।

(5) **मानव निर्मित विरासत स्थल.**—पारिस्थितिक संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, कलात्मक और सांस्कृतिक महत्व के क्षेत्रों और अहातों की पहचान की जाएगी और उनके संरक्षण की योजनाएं तैयार की जाएंगी ।

(6) **ध्वनि प्रदूषण.**—पर्यावरण (संरक्षण) अधिनियम 1986 के अधीन ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 में नियत उपबंधों के अनुसरण में पारिस्थितिक संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण के लिए विनियमों को कार्यान्वित करेगा।

(7) **वायु प्रदूषण.**—राज्य सरकार के पर्यावरण विभाग वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियम के उपबंधों के अनुसार वायु प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम लागू होंगे ।

(8) **बहिस्राव का निस्सारण.**—पारिस्थितिक संवेदी जोन में उपचारित बहिस्राव का निस्सारण सामान्य मार्गदर्शक सिद्धांतों के लिए पर्यावरणीय प्रदूषित आच्छादित के निस्सारण के अंतर्गत पर्यावरण (संरक्षण) अधिनियम, 1986 और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार होगा ।

(9) **ठोस अपशिष्ट.**—ठोस अपशिष्टों का निपटान निम्नलिखित रूप में होगा--

(i) पारिस्थितिक संवेदी जोन में ठोस अपशिष्ट, समय-समय पर संशोधित ठोस अपशिष्ट प्रबंधन नियम, 2016, जो भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1357(अ) तारीख 8 अप्रैल, 2016 द्वारा प्रकाशित किए गए थे, के उपबंधों के अनुसार क्रियान्वित किया जाएगा ;

(ii) स्थानीय प्राधिकरणों में जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथक्कन के लिए योजनाएं तैयार करेंगे ;

(iii) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(iv) अकार्बनिक सामग्री का निपटान पारिस्थितिक संवेदी जोन के बाहर पहचान किए गए स्थल पर किसी पर्यावरणीय स्वीकृत रीति में होगा और पारिस्थितिक संवेदी जोन में ठोस अपशिष्टों को जलाना या भस्मीकरण अनुज्ञात नहीं होगा।

(10) **जैव चिकित्सीय अपशिष्ट.**—पारिस्थितिक संवेदी जोन में जैव चिकित्सीय अपशिष्टों का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.का.नि 343 (अ) तारीख 28 मार्च 2016 द्वारा प्रकाशित जैव चिकित्सीय अपशिष्ट प्रबंध नियम, 2016 के उपबंधों के अनुसार किया जाएगा ।

(11) **प्लास्टिक अपशिष्ट प्रबंधन.**—पारिस्थितिक संवेदी जोन में प्लास्टिक अपशिष्ट प्रबंध का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.का.नि 340(अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित प्लास्टिक अपशिष्ट प्रबंध नियम 2016 के उपबंधों के अनुसार किया जाएगा।

(12) **निर्माण और विध्वंस अपशिष्ट प्रबंधन.**—पारिस्थितिक संवेदी जोन में संनिर्माण और विध्वंस अपशिष्ट प्रबंध का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.का.नि 317(अ), तारीख 29 मार्च, 2016 द्वारा प्रकाशित संनिर्माण और विध्वंस प्रबंध नियम, 2016 के उपबंधों के अनुसार किया जाएगा ।

(13) **यानीय यातायात.**—परिवहन की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध विनियमित किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी के द्वारा अनुमोदित होने तक, निगरानी समिति प्रवृत्त नियमों और विनियमों के अनुसार यानीय गतिविधियों के अनुपालन को मानीटर करेगी ।

(14) **औद्योगिक इकाईयां** - (i) सरकारी राजपत्र में इस अधिसूचना के प्रकाशन के पश्चात या प्रकाशन में, पारिस्थितिक संवेदी जोन के भीतर कोई नए प्रदूषित उद्योगों की स्थापना की अनुज्ञा नहीं दी जाएगी।

(ii) पारिस्थितिक संवेदी जोन के भीतर केंद्रीय प्रदूषण बोर्ड के वर्गीकरण के भीतर सिर्फ गैर- प्रदूषित उद्योगों की स्थापना की अनुज्ञा दी जाएगी।

(15) **पहाड़ी ढलानों को संरक्षण**- पहाड़ी ढलानों के संरक्षण के अंतर्गत:

(क) आंचलिक महायोजना पहाड़ी ढलानों पर क्षेत्रों का उपदर्शित होगा जहां किसी भी संनिर्माण की अनुज्ञा नहीं दी जाएगी ।

(ख) कटाव के एक उच्च डिग्री के साथ विद्यमान खड़ी पहाड़ी ढलानों या ढलानों पर किसी भी संनिर्माण की अनुमति नहीं दी जाएगी ।

16. यदि यह आवश्यक समझता है, इस अधिसूचना के उपबंधों को प्रभावी करने में केन्द्रीय सरकार और राज्य सरकार, अन्य उपायों निर्दिष्ट करेगा।

4. **प्रतिषिद्ध और विनियमित और संवर्धित क्रियाकलाप.**—पारिस्थितिक संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के उपबंधों और इसके अध्यधीन बनाए गए नियमों द्वारा शासित होंगे और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :--

सारणी

क्रम सं.	क्रियाकलाप	टिप्पणीयां
(1)	(2)	(3)
	प्रतिषिद्ध क्रियाकलाप	
1.	वाणिज्यिक खनन, पत्थर की खदान, उनको तोड़ने की इकाइयां।	(क) सभी प्रकार के नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनको तोड़ने की इकाइयां वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं जिसमें निजी उपयोग के लिए मकानों के संनिर्माण या मरम्मत के लिए धरती को खोदना और मकान बनाने के लिए देशी टाइल्स या ईंटों का निर्माण करना भी सम्मिलित है, के सिवाय नहीं होंगी ; (ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत सरकार के मामले में आदेश तारीख 4 अगस्त, 2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21 अप्रैल, 2014 के अंतरिम आदेश के अनुसरण में सर्वदा प्रचालन होगा।
2.	आरा मिलों की स्थापना।	पारिस्थितिक संवेदी जोन के भीतर नई या विस्तार आरा मिलों का विस्तार अनुज्ञात नहीं होगा।
3.	जल या वायु या मृदा या ध्वनि प्रदूषण कारित करने वाले उद्योगों की स्थापना।	कोई नई या पारिस्थितिक संवेदी जोन में प्रदूषण फैलाने वाले उद्योगों के विस्तार की अनुज्ञा दी जाएगी।
4.	नई प्रमुख पनबिजली परियोजनाओं और सिंचाई परियोजनाओं की स्थापना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
5.	किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
6.	प्राकृतिक जल निकायों या भूमि क्षेत्र में अनुपचारित बहिर्स्राव और ठोस अपशिष्टों का निस्सारण।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)।
7.	नए काष्ठ आधारित उपयोग।	पारिस्थितिक संवेदी जोन की सीमाओं के भीतर नए काष्ठ आधारित उद्योग की स्थापना को अनुज्ञात नहीं किया जाएगा : परंतु विद्यमान काष्ठ आधारित उद्योग विधि के अनुसार निरंतर बने रहेंगे : परंतु यह और कि विद्यमान आरा मिलों की अनुज्ञप्तियों का नवीकरण उनकी पर्यवसान अवधि पर नहीं किया जाएगा।
8.	फर्मों, कॉर्पोरेट, कंपनियों द्वारा बड़े पैमाने पर वाणिज्यिक पशुधन संपदा और कुक्कुट फार्मों की स्थापना।	स्थानीय आवश्यकताओं को पूरा करने के लिए लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
9.	ईंट भट्ठों की स्थापना करना।	लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे।
	विनियमित क्रियाकलाप	
10.	होटलों और रिसोर्टों का स्थापन।	कोई नए वाणिज्यिक होटलों और रिसोर्ट पारिस्थितिक संवेदी जोन के संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या सीमा तक पारिस्थितिक पर्यावरण क्रियाकलापों से संबंद्ध पर्यटकों के अस्थाई आवास के सिवाय, जो नजदीक हो अनुज्ञात नहीं होगा : परंतु, जहाँ पारिस्थितिक संवेदी जोन का विस्तार एक किलोमीटर से

		ज्यादा है वहाँ, एक किलोमीटर से परे और पारिस्थितिक संवेदी जोन के विस्तार तक सभी नए पर्यटक क्रियाकलाप या विद्यमान क्रियाकलाप का विस्तार पर्यटन महायोजना के अनुसार होगा।
11.	संनिर्माण क्रियाकलाप ।	(क) नए प्रकार का कोई नया वाणिज्यिक संनिर्माण संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर अनुज्ञात नहीं होगा : परंतु स्थानीय लोग को उनके आवासीय उपयोग के लिए उनकी भूमि में संनिर्माण जिसके अंतर्गत आंचलिक महायोजना के अनुसार पैरा 6 के उप-पैरा (1) में सूचीबद्ध क्रियाकलाप भी हैं, को करने के लिए अनुज्ञात किया जाएगा । (ख) परन्तु यह और कि ऐसे लघु उद्योगों जो प्रदूषण उत्पन्न नहीं करते हैं, से संबंधित संनिर्माण क्रियाकलाप विनियमित किए जाएंगे और लागू नियमों और विनियमों, यदि कोई हों, के अनुसार सक्षम प्राधिकारी की पूर्व अनुमति से ही न्यूनतम पर रखे जाएंगे, यदि कोई हो ।
12.	भू-जल का निष्कर्षण ।	लागू विधियों के अधीन पीने के पानी या स्थानीय लोगों की कृषि आवश्यकताओं को पूरा करने के लिए विनियमित होंगे ।
13.	वृक्षों की कटाई ।	(क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन, सरकारी या राजस्व या निजी भूमि पर या वनों में किंही वृक्षों की कटाई नहीं होगी । (ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंध के अनुसार विनियमित होगी ।
14.	विद्युत केबलों और दूरसंचार टावरों का परिनिर्माण और केबल बिछाना और अन्य बुनियादी ढांचे।	लागू विधियों के अधीन विनियमित होंगे । भूमिगत केबल को बढ़ावा दिया जाएगा।
15.	नागरिक सुविधाओं सहित बुनियादी ढांचे।	लागू विधियों के अनुसार न्यूनीकरण की उपायों के साथ, नियम और विनियमन और उपलब्ध दिशानिर्देश विनियमित होंगे।
16.	विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना ।	लागू विधियों के अनुसार न्यूनीकरण की उपायों के साथ, नियम और विनियमन और उपलब्ध दिशानिर्देश विनियमित होंगे।
17.	रात्रि में यानिक परिवहन का संचलन ।	लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे ।
18.	प्रवासी प्रजातियों को लाना।	लागू विधियों के अधीन विनियमित होंगे ।
19.	पोलिथीन थैलों का उपयोग ।	लागू विधियों के अधीन विनियमित होंगे ।
20.	पहाड़ी ढालों और नदी तटों का संरक्षण ।	लागू विधियों के अधीन विनियमित होंगे ।
21.	प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्सारण ।	उपचारित बहिर्स्राव के पुनर्चक्रण को प्रोत्साहित करने और अवमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन किया जाएगा । अन्यथा लागू विधियों के अधीन उपचारित बहिर्स्राव के पुनर्चक्रण/प्रवाह के निर्वहन को विनियमित किया जाएगा।
22.	वाणिज्यिक साइनबोर्ड और होर्डिंग ।	लागू विधियों के अधीन विनियमित होंगे ।
23.	प्रदूषण उत्पन्न न करने वाले लघु उद्योग ।	पारिस्थितिक संवेदी जोन में देशीय माल से उत्पादों का उत्पादन करने वाले गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि उद्यान, कृषि या कृषि आधारित देशीय माल से औद्योगिक उत्पादों का उत्पादन उद्योग जो पर्यावरण पर कोई विपरीत प्रभाव नहीं डालते हैं, अनुज्ञात किए जाएंगे ।

24.	वन उत्पादों और गैर काष्ठ वन उत्पादों का संग्रहण।	लागू विधियों के अधीन विनियमित होंगे।
25.	वायु और यानीय प्रदूषण।	पारिस्थितिक संवेदी जोन में, राज्य सरकार के पर्यावरण विभाग वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियम के उपाबंधों के अनुसार वायु प्रदूषण के नियंत्रण के लिए मार्गदर्शक सिद्धांत और विनियम लागू होंगे।
26.	ध्वनि प्रदूषण।	पर्यावरण (संरक्षण) अधिनियम 1986 के अधीन ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 में नियत उपबंधों के अनुसरण में पारिस्थितिक संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण के लिए विनियमों को कार्यान्वित करेगा।
27.	खुले कुआ, बोर कुआ, आदि के लिए कृषि और अन्य उपयोग।	विनियमित और उपयुक्त प्राधिकारी द्वारा क्रियाकलापों की सख्ती से निगरानी की जाएगी।
28.	ठोस अपशिष्ट प्रबंधन।	ठोस अपशिष्ट का प्रबंधन पर्यावरण (संरक्षण) अधिनियम, 1986 के तहत ठोस अपशिष्ट प्रबंधन नियम 2016 के उपबंधों के अनुसार होगा।
29.	पारिस्थितिक-पर्यटन।	लागू विधियों के अधीन विनियमित होंगे।
30.	पर्यटन से संबंधित क्रियाकलाप जैसे गर्म वायु गुब्बारों आदि द्वारा वन्यजीव अभयारण्य क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना।	लागू विधियों के अधीन विनियमित होंगे।
	संवर्धित क्रियाकलाप	
31.	स्थानीय समुदायों द्वारा चल रही कृषि और बागवानी प्रथाओं के साथ दुग्धशाला, डेयरी उद्योग, एक्वाकल्चर और मत्स्य पालन।	सक्रिय रूप से बढ़ावा दिया जाएगा।
32.	जैविक खेती।	सक्रिय रूप से बढ़ावा दिया जाएगा।
33.	सभी गतिविधियों के लिए हरित प्रौद्योगिकी को अंगीकृत करना।	सक्रिय रूप से बढ़ावा दिया जाएगा।
34.	कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर भी हैं।	सक्रिय रूप से बढ़ावा दिया जाएगा।
35.	वर्षा जल संचयन।	सक्रिय रूप से बढ़ावा दिया जाएगा।
36.	नवीकरणीय ऊर्जा स्रोत का उपयोग।	सक्रिय रूप से बढ़ावा दिया जाएगा।
37.	कृषि वानिकी।	सक्रिय रूप से बढ़ावा दिया जाएगा।
38.	पर्यावरणीय जागरुकता।	सक्रिय रूप से बढ़ावा दिया जाएगा।
39.	कौशल विकास।	सक्रिय रूप से बढ़ावा दिया जाएगा।
40.	निम्नीकृत भूमि या वन या आवास की जीर्णोद्धार।	सक्रिय रूप से बढ़ावा दिया जाएगा।

5. **निगरानी समिति.**—(1) केंद्रीय सरकार उत्तर प्रदेश राज्य के अंतर्गत आने वाले पारिस्थितिक संवेदी जोन के प्रभावी निगरानी हेतु एक निगरानी समिति का गठन करेगी जो निम्नलिखित से मिलकर बनेगी, अर्थात् :-

1. आयुक्त, मिर्जापुर - अध्यक्ष
2. जिला मजिस्ट्रेट, सोनभद्र का एक प्रतिनिधि - सदस्य ;
3. जिला मजिस्ट्रेट, मिर्जापुर का एक प्रतिनिधि - सदस्य
4. क्षेत्रीय अधिकारी, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, सोनभद्र या मिर्जापुर - सदस्य
5. क्षेत्र का ज्येष्ठ नगर योजनाकार - सदस्य

6. पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठनों (जिसके अंतर्गत विरासत संरक्षण भी है) का प्रत्येक मामले में तीन वर्ष की अवधि के लिए उत्तर प्रदेश राज्य सरकार द्वारा नामनिर्दिष्ट एक प्रतिनिधि - सदस्य

7. उत्तर प्रदेश सरकार द्वारा नामनिर्दिष्ट पारिस्थितिक और पर्यावरण क्षेत्र प्रत्येक मामले में तीन वर्ष की अवधि के लिए एक विशेषज्ञ – सदस्य

8. राज्य जैव-विविधता बोर्ड का सदस्य– सदस्य

9. उप वन संरक्षक, कैमूर वन्यजीव खंड – सदस्य सचिव।

6. निबंधन और संदर्भ

(1) निगरानी समिति का कार्यकाल तीन वर्ष का होगा।

(2) निगरानी समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी।

(3) पारिस्थितिक संवेदी जोन में भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अनुसूची में सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 4 सारणी में विनिर्दिष्ट प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी।

(4) इस अधिसूचना के पैरा 4 के अधीन सारणी में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा।

(5) निगरानी समिति का सदस्य-सचिव या संबंधित कलक्टर या संबंधित उद्यान के उप-वन संरक्षक, कोई व्यक्ति जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, उसके विरुद्ध पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(6) निगरानी समिति मुद्दों के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधि प्रति मुद्दे की अपेक्षाओं के अनुसार विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी।

(7) निगरानी समिति प्रत्येक वर्ष की 31 मार्च तक की अपनी वार्षिक कार्रवाई रिपोर्ट राज्य के मुख्य वन्यजीव वार्डन को उपाबंध IV पर उपाबद्ध प्रारूप पर 30 जून तक प्रस्तुत करेगी।

(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय निगरानी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए समय-समय पर ऐसे निदेश दे सकेगा, जो वह ठीक समझे।

(7) इस अधिसूचना के उपबंधों को प्रभाव देने के लिए केंद्रीय सरकार और राज्य सरकार अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगे।

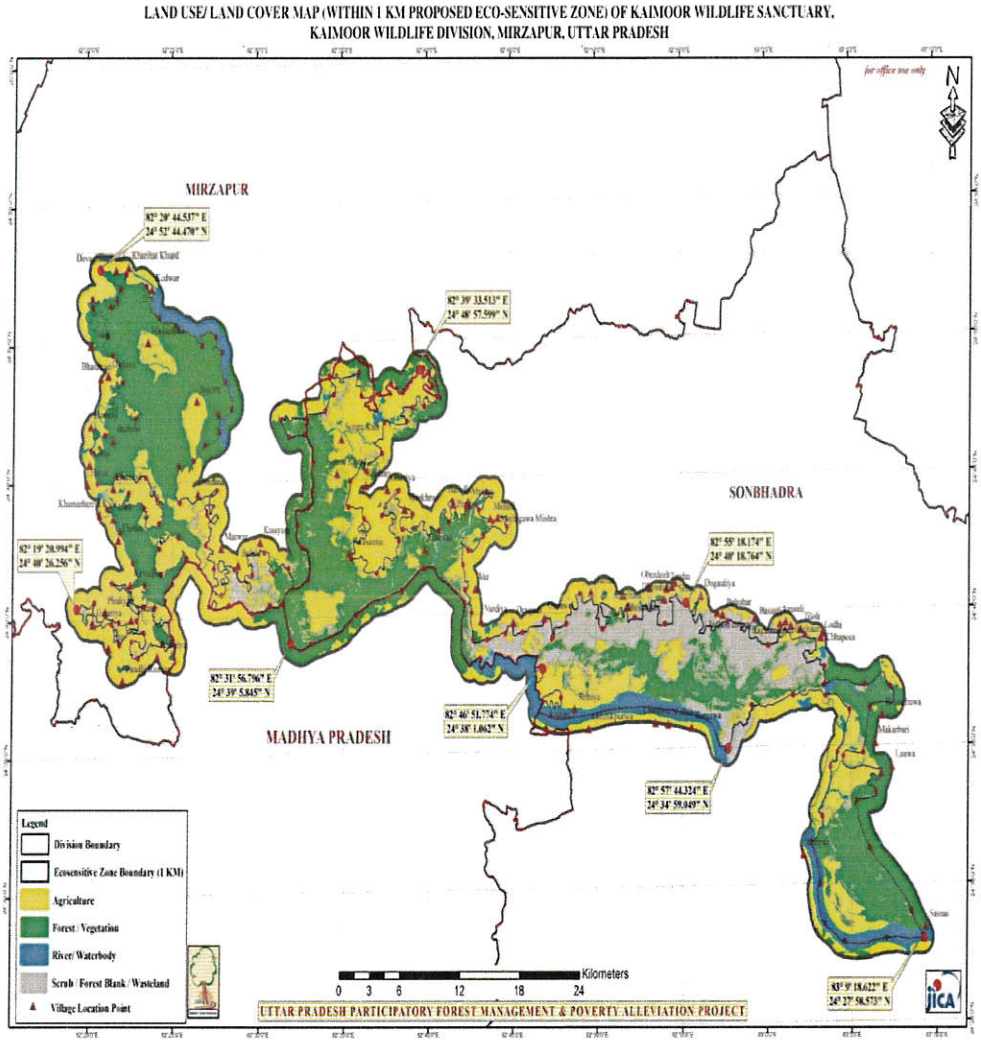
(8) भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित प्राधिकरण (एनजीटी) द्वारा पारित कोई आदेश या पारित होने वाले किसी आदेश, यदि कोई हों, के अधीन, इस अधिसूचना के उपबंध होंगे।

[फा. सं. 25/112/2015-ईएसजेड-आरई]

ललित कपूर, वैज्ञानिक 'जी'

उपाबंध I

जीपीएस निर्देशांकों के साथ कैमूर वन्यजीव अभयारण्य के पारिस्थितिक संवेदी जोन का मानचित्र



उपाबंध II

कैमूर वन्यजीव अभयारण्य, सोनभद्रा/मिर्जापुर, उत्तर प्रदेश के जीपीएस निर्देशांक

कैमूर वन्यजीव प्रभाग के सीमा निर्देशांक की सूची जिला-मिर्जापुर/सोनभद्रा

आई डी	देशांतर	अक्षांश
1	82° 20' 44.537" पू	24° 52' 44.470" उ
2	82° 22' 16.560" पू	24° 52' 34.479" उ
3	82° 23' 28.326" पू	24° 52' 8.018" उ
4	82° 24' 13.157" पू	24° 50' 59.364" उ
5	82° 25' 13.151" पू	24° 50' 42.154" उ
6	82° 26' 45.656" पू	24° 49' 57.996" उ
7	82° 27' 33.291" पू	24° 50' 16.672" उ
8	82° 27' 54.772" पू	24° 49' 42.345" उ
9	82° 28' 6.780" पू	24° 48' 38.153" उ
10	82° 28' 28.870" पू	24° 47' 38.855" उ
11	82° 27' 40.427" पू	24° 47' 27.681" उ
12	82° 27' 45.437" पू	24° 46' 48.522" उ
13	82° 26' 55.905" पू	24° 46' 21.543" उ
14	82° 26' 16.316" पू	24° 45' 46.975" उ
15	82° 25' 24.233" पू	24° 45' 34.990" उ
16	82° 25' 26.066" पू	24° 44' 15.919" उ
17	82° 27' 36.667" पू	24° 44' 42.123" उ
18	82° 27' 2.338" पू	24° 43' 49.200" उ
19	82° 26' 57.923" पू	24° 42' 42.671" उ
20	82° 27' 25.559" पू	24° 41' 50.811" उ
21	82° 27' 53.122" पू	24° 40' 53.125" उ
22	82° 28' 40.231" पू	24° 41' 49.249" उ
23	82° 29' 41.111" पू	24° 41' 36.996" उ
24	82° 30' 24.495" पू	24° 42' 24.825" उ
25	82° 30' 56.730" पू	24° 41' 38.734" उ
26	82° 31' 49.683" पू	24° 41' 49.014" उ
27	82° 33' 0.430" पू	24° 41' 24.989" उ
28	82° 32' 42.148" पू	24° 42' 33.411" उ
29	82° 32' 20.913" पू	24° 43' 24.388" उ
30	82° 33' 2.388" पू	24° 44' 3.070" उ
31	82° 33' 14.676" पू	24° 44' 38.724" उ
32	82° 33' 17.264" पू	24° 45' 40.273" उ

33	82° 32' 47.958" पू	24° 46' 42.152" उ
34	82° 31' 52.286" पू	24° 46' 36.068" उ
35	82° 31' 22.660" पू	24° 47' 12.983" उ
36	82° 32' 55.661" पू	24° 47' 15.357" उ
37	82° 33' 59.666" पू	24° 47' 31.333" उ
38	82° 34' 31.105" पू	24° 48' 6.783" उ
39	82° 34' 16.124" पू	24° 48' 47.714" उ
40	82° 36' 0.136" पू	24° 48' 54.100" उ
41	82° 36' 7.688" पू	24° 48' 3.261" उ
42	82° 36' 41.357" पू	24° 47' 58.739" उ
43	82° 37' 12.443" पू	24° 48' 5.892" उ
44	82° 37' 52.841" पू	24° 48' 27.919" उ
45	82° 38' 49.286" पू	24° 48' 22.308" उ
46	82° 39' 33.513" पू	24° 48' 57.599" उ
47	82° 40' 6.250" पू	24° 48' 51.410" उ
48	82° 40' 19.531" पू	24° 48' 22.139" उ
49	82° 40' 37.447" पू	24° 47' 58.641" उ
50	82° 39' 50.677" पू	24° 47' 37.529" उ
51	82° 39' 6.909" पू	24° 47' 36.350" उ
52	82° 38' 47.364" पू	24° 47' 5.778" उ
53	82° 37' 29.880" पू	24° 47' 4.961" उ
54	82° 37' 19.891" पू	24° 45' 57.670" उ
55	82° 36' 22.884" पू	24° 45' 18.344" उ
56	82° 35' 27.963" पू	24° 44' 58.960" उ
57	82° 35' 21.777" पू	24° 44' 2.442" उ
58	82° 36' 17.004" पू	24° 43' 35.227" उ
59	82° 35' 31.258" पू	24° 42' 8.344" उ
60	82° 37' 1.012" पू	24° 41' 35.764" उ
61	82° 38' 19.353" पू	24° 42' 46.474" उ
62	82° 37' 19.042" पू	24° 43' 42.048" उ
63	82° 38' 18.059" पू	24° 44' 36.324" उ
64	82° 39' 7.483" पू	24° 43' 44.192" उ
65	82° 38' 32.421" पू	24° 43' 10.462" उ
66	82° 40' 40.824" पू	24° 43' 7.376" उ
67	82° 41' 16.582" पू	24° 43' 24.448" उ
68	82° 41' 29.064" पू	24° 44' 11.736" उ

69	82° 42' 18.027" पू	24° 43' 54.540" उ
70	82° 43' 33.202" पू	24° 44' 28.626" उ
71	82° 43' 3.537" पू	24° 43' 51.524" उ
72	82° 43' 53.256" पू	24° 43' 23.494" उ
73	82° 44' 44.110" पू	24° 43' 12.088" उ
74	82° 43' 19.132" पू	24° 42' 53.101" उ
75	82° 42' 26.787" पू	24° 42' 22.080" उ
76	82° 42' 7.243" पू	24° 41' 51.516" उ
77	82° 42' 13.793" पू	24° 40' 57.356" उ
78	82° 42' 37.685" पू	24° 40' 6.328" उ
79	82° 42' 42.342" पू	24° 39' 7.198" उ
80	82° 43' 33.330" पू	24° 39' 7.446" उ
81	82° 44' 39.057" पू	24° 39' 20.000" उ
82	82° 45' 39.173" पू	24° 39' 21.795" उ
83	82° 47' 24.566" पू	24° 39' 6.405" उ
84	82° 48' 15.098" पू	24° 39' 38.251" उ
85	82° 49' 3.387" पू	24° 40' 43.400" उ
86	82° 50' 23.281" पू	24° 39' 25.047" उ
87	82° 52' 16.527" पू	24° 39' 48.609" उ
88	82° 54' 3.742" पू	24° 39' 33.951" उ
89	82° 55' 18.174" पू	24° 40' 18.764" उ
90	82° 57' 45.010" पू	24° 39' 36.097" उ
91	83° 0' 8.900" पू	24° 38' 41.783" उ
92	83° 2' 20.305" पू	24° 39' 1.647" उ
93	83° 3' 27.460" पू	24° 37' 53.342" उ
94	83° 3' 26.833" पू	24° 37' 15.080" उ
95	83° 5' 50.582" पू	24° 37' 12.262" उ
96	83° 7' 21.512" पू	24° 37' 7.659" उ
97	83° 6' 7.959" पू	24° 36' 22.934" उ
98	83° 5' 44.489" पू	24° 34' 45.090" उ
99	83° 4' 33.404" पू	24° 34' 37.755" उ
100	83° 6' 48.259" पू	24° 33' 55.945" उ
101	83° 6' 30.339" पू	24° 33' 17.926" उ
102	83° 5' 21.830" पू	24° 33' 0.577" उ
103	83° 6' 6.490" पू	24° 31' 16.793" उ
104	83° 8' 33.276" पू	24° 28' 58.287" उ

105	83° 9' 18.622" पू	24° 27' 58.573" उ
106	83° 7' 5.022" पू	24° 27' 59.631" उ
107	83° 4' 35.861" पू	24° 27' 54.214" उ
108	83° 3' 25.626" पू	24° 28' 35.110" उ
109	83° 3' 9.735" पू	24° 30' 0.189" उ
110	83° 2' 36.645" पू	24° 31' 30.492" उ
111	83° 3' 17.598" पू	24° 32' 28.174" उ
112	83° 3' 46.634" पू	24° 34' 15.103" उ
113	83° 4' 12.634" पू	24° 34' 47.193" उ
114	83° 4' 55.976" पू	24° 36' 17.279" उ
115	83° 3' 31.884" पू	24° 36' 50.052" उ
116	83° 1' 35.435" पू	24° 36' 52.465" उ
117	82° 59' 9.511" पू	24° 36' 32.780" उ
118	82° 57' 44.324" पू	24° 34' 59.049" उ
119	82° 47' 54.579" पू	24° 36' 57.078" उ
120	82° 46' 51.774" पू	24° 38' 1.062" उ
121	82° 42' 13.386" पू	24° 40' 27.406" उ
122	82° 39' 49.624" पू	24° 41' 44.738" उ
123	82° 38' 30.686" पू	24° 40' 58.178" उ
124	82° 35' 47.004" पू	24° 40' 5.857" उ
125	82° 33' 8.706" पू	24° 39' 4.275" उ
126	82° 31' 56.796" पू	24° 39' 5.845" उ
127	82° 31' 31.437" पू	24° 40' 31.812" उ
128	82° 30' 44.037" पू	24° 40' 28.131" उ
129	82° 29' 40.099" पू	24° 40' 12.128" उ
130	82° 28' 18.365" पू	24° 40' 31.243" उ
131	82° 27' 9.131" पू	24° 40' 29.420" उ
132	82° 26' 30.962" पू	24° 41' 55.499" उ
133	82° 25' 22.462" पू	24° 42' 59.396" उ
134	82° 24' 14.784" पू	24° 42' 35.902" उ
135	82° 24' 19.624" पू	24° 41' 40.102" उ
136	82° 25' 50.196" पू	24° 42' 15.029" उ
137	82° 24' 59.461" पू	24° 41' 18.924" उ
138	82° 23' 56.957" पू	24° 40' 27.916" उ
139	82° 25' 1.722" पू	24° 39' 16.576" उ
140	82° 24' 26.130" पू	24° 39' 9.421" उ

141	82° 22' 57.459" पू	24° 38' 37.790" उ
142	82° 22' 35.100" पू	24° 39' 14.610" उ
143	82° 23' 19.014" पू	24° 39' 33.346" उ
144	82° 21' 52.217" पू	24° 39' 6.680" उ
145	82° 21' 23.569" पू	24° 39' 51.876" उ
146	82° 19' 20.994" पू	24° 40' 26.256" उ
147	82° 20' 22.175" पू	24° 40' 41.525" उ
148	82° 21' 50.029" पू	24° 39' 56.630" उ
149	82° 22' 52.912" पू	24° 40' 1.048" उ
150	82° 21' 25.461" पू	24° 41' 22.565" उ
151	82° 23' 18.730" पू	24° 40' 29.936" उ
152	82° 23' 21.988" पू	24° 41' 17.338" उ
153	82° 22' 38.804" पू	24° 42' 6.002" उ
154	82° 21' 53.989" पू	24° 43' 12.984" उ
155	82° 21' 8.079" पू	24° 44' 4.162" उ
156	82° 22' 24.090" पू	24° 44' 39.253" उ
157	82° 23' 19.308" पू	24° 44' 6.291" उ
158	82° 24' 11.756" पू	24° 43' 30.852" उ
159	82° 24' 5.065" पू	24° 44' 24.172" उ
160	82° 23' 26.416" पू	24° 45' 11.964" उ
161	82° 21' 40.745" पू	24° 45' 15.431" उ
162	82° 20' 32.235" पू	24° 45' 0.239" उ
163	82° 20' 11.114" पू	24° 46' 10.329" उ
164	82° 21' 0.722" पू	24° 46' 46.499" उ
165	82° 22' 48.661" पू	24° 47' 21.297" उ
166	82° 22' 3.044" पू	24° 48' 40.770" उ
167	82° 21' 27.205" पू	24° 49' 38.515" उ
168	82° 21' 9.422" पू	24° 50' 20.283" उ
169	82° 20' 17.198" पू	24° 51' 22.333" उ
170	82° 20' 15.589" पू	24° 51' 42.319" उ
171	82° 21' 21.974" पू	24° 51' 24.245" उ
172	82° 21' 43.104" पू	24° 51' 38.199" उ
173	82° 21' 57.058" पू	24° 52' 3.036" उ

उपाबंध III

कैमूर वन्यजीव अभयारण्य, सोनभद्र/मिर्जापुर के प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर आने-वाले ग्रामों की सूची और इसके साथ भू-मंडलीय स्थिति प्रणाली निर्देशांक

क्र. सं.	ग्रामों के नाम	दिशा	निर्देशांक	
			उत्तरी	पूर्वी
1.	ससनाई	पूर्व	24°28'27.52"	83°8'40.92"
2.	माकरबारी	पूर्व	24°34'47.5"	83°6'25.6"
3.	लौवा	पूर्व	24°35'20.18"	83°7'25.97"
4.	बिरानछुवा	पूर्व	24°35'52.33"	83°7'39.9"
5.	भाटावारी	पश्चिम	24°48'47.52"	82°21'22.86"
6.	हलिया	पश्चिम	24°49'1.34"	82°20'36.17"
7.	दिघीया	पश्चिम	24°48'7.63"	82°21'32.72"
8.	बरबोही	पश्चिम	24°46'34.39"	82°21'29.52"
9.	बरहुला	पश्चिम	24°46'1.31"	82°20'57.01"
10.	बरुवा	पश्चिम	24°43'28.16"	82°21'46.58"
11.	औरा	पश्चिम	24°43'43.07"	82°21'29.41"
12.	धमोली	पश्चिम	24°42'30.89"	82°21'50.04"
13.	गुरगी	पश्चिम	24°45'18.29"	82°20.43.62"
14.	कवलक्षकर	पश्चिम	24°41'19"	82°22'30.5"
15.	खामरहारिया कला	पश्चिम	24°44'15.36"	82°20'57.48"
16.	सिलहाता	पश्चिम	24°40'2.78"	82°22'33.1"
17.	थोथा	पश्चिम	24°42'56.92"	82°21'48.24"
18.	फुलियारी	पश्चिम	24°40'19.7"	82°21'1.3"
19.	गजरिया	पश्चिम	24°39'53.46"	82°20'17.45"
20.	केदवार	उत्तर	24°51'26.82"	82°24'28.84"
21.	खरिहात खुर्द	उत्तर	24°51'40.75"	82°32'32.03"
22.	देवघाटा पाण्डेय	उत्तर	24°52'17.87"	82°21'58.68"
23.	कनहारी	उत्तर	24°43'57.94"	82°36'20.64"
24.	सेमरा कला	उत्तर	24°43'37.99"	82°36'3.6"
25.	सेमरा खुर्द	उत्तर	24°44'28.36"	82°36'12.6"
26.	मुखा	उत्तर	24°44'4.81"	82°42'26.57"
27.	परसिया	उत्तर	24°44'4.63"	82°41'35.52"
28.	परासौना	उत्तर	24°42'20.16"	82°35'23.06"
29.	वीरखुर्द	उत्तर	24°43'54.88"	82°38'38.72"
30.	बारोधी	उत्तर	24°44'9.38"	82°42'25.06"
31.	घुवास	उत्तर	24°42'25.7"	82°39'52.34"
32.	घोरिया	उत्तर	24°43'52.36"	82°38'57.8"

33.	देवगढ़	उत्तर	24°39'13.25"	82°44'15.18"
34.	माझीगावा मिश्रा	उत्तर	24°43'33.17"	82°44'11.18"
35.	वार	उत्तर	24°41'16.08"	82°43'27.08"
36.	मोहिनी	उत्तर	24°43'31.87"	82°43'44.8"
37.	वरदिया	उत्तर	24°40'16.54"	82°43'52.25"
38.	गुरूवाल	उत्तर	24°39'52.22"	82°46'57.18"
39.	सिलहात	उत्तर	24°40'25.93"	82°56'11.94
40.	मुसरधारा	उत्तर	24°40'31.15"	82°49'15.75"
41.	तेंदुई	उत्तर	24°40'38.42"	82°49'20.75"
42.	धोमखारी	उत्तर	24°40'11.21"	82°48'30.1"
43.	खिरीहाता	उत्तर	24°39'58.03"	82°48'52.27"
44.	गरमा	उत्तर	24°40'46.02"	82°49'41.09"
45.	धोमहार	उत्तर	24°40'27.59"	82°53'59.96"
46.	ओबेरदीह	उत्तर	24°40'42.24"	82°53'50.32"
47.	दुगौलिया	उत्तर	24°40.19.38"	82°56'7.3"
48.	जुधोली कालोनी	उत्तर	24°40'25.72"	82°57'13.18"
49.	रघुनाथपुर	उत्तर	24°40'25.5"	82°57'45.76"
50.	बहुहार	उत्तर	24°39'51.34"	82°57'27.32"
51.	बसौली	उत्तर	24°39'54.76"	83°1'7.43"
52.	अमौली	उत्तर	24°39'28.91"	82°59'21.55"
53.	बघौरी	उत्तर	24°39'51.91"	82°58'59.16"
54.	तिताली	उत्तर	24°39'47.27"	82°59'19.21"
55.	छापक्का	उत्तर	24°39'7.99"	83°3'21.85"
56.	लोधी	उत्तर	24°38'57.55"	83°3'14.62"
57.	चोपान	दक्षिण	24°31'5.52"	83°2'9.38"
58.	बरगावा	दक्षिण	24°36'37.04"	82°54'32.8"
59.	मैदान	दक्षिण	24°36'11.92"	82°53'8.81"
60.	छटावर	दक्षिण	24°36'14.4"	82°50'35.56"
61.	सेमिया	दक्षिण	24°36'32.47"	82°48'43.56"
62.	छिटीकपुरवा	दक्षिण	24°35'49.42"	82°49'32.41"
63.	कुदारी	दक्षिण	24°35'55.1"	82°47'1.79"
64.	तीता	दक्षिण	24°38'45.46"	82°21'35.58"
65.	पेदारिया	दक्षिण	24°38'29.76"	82°22'37.38"
66.	पौधी रामपुर	दक्षिण	24°37'50.02"	82°22'2.75"
67.	माटवार	दक्षिण	24°44'25.84"	82°28'53.98"
68.	बेलाही	दक्षिण	24°43'31.73"	82°30'1.62"
69.	कुसीयारा	दक्षिण	24°43'20.96"	82°30'36.83"
70.	नदाना	दक्षिण	24°43'34.32"	82°30'48.24"

उपाबंध- IV

पारिस्थितिक संवेदी जोन निगरानी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान

1. बैठकों की संख्या और तिथि ।
2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना भी है ।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश ।
5. पर्यावरण प्रभाव निर्धारण अधिसूचना, 2006 के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
6. पर्यावरण प्रभाव निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश । ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।
8. कोई अन्य महत्वपूर्ण विषय ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 20th March, 2017

S.O. 891(E).—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, vide notification of the Government of the India in the Ministry of Environment, Forest and Climate Change number S.O. 2601(E), dated 22nd September, 2015, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from date on which copies of the Gazette containing the said notification were made available to the public;

AND WHEREAS, objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

WHEREAS Kaimur Wild Life Sanctuary situated in the Mirzapur and Sonebhadra districts of Uttar Pradesh lying between 24°27'51''N to 24^{0}52'0.9''N and 24^{0}38'19.11''N to 24^{0}39'9.05''N latitudes and 82°20'15.30''E to 83°08'23.3''E and 82^{0}44'59.9''E to 82^{0}45'0.07''E longitudes is spread over an area of 500.73 Sq. km.

AND WHEREAS, Kaimur Wild Life Sanctuary offers natural habitat for Black Bucks (*Antilope cervicapra*), Sloth Bears (*Melursus ursinus*), Wild Boars (*Sus scrofa*), Striped Hyena (*Hyaena hyaena*), Sambhar (*Rusa unicolor*), Pangolin (*Manis crassicaudata*), Indian Fox (*Vulpes bengalensis*), Jackals (*Canis aureus*), Apes, Spotted Deer (*Axis axis*) and Chinkara (*Gazella bennettii*). There are a number of water bodies and a number of species of land and water birds. All the major orders of Reptilia are represented in this Sanctuary. These include the Monitor Lizard (*Varanus sp.*), Cobra (*Ophiophagus Hannah*), Common Krait (*Bungarus caeruleus*), Russell's Viper (*Daboia*), Rat Snake (*Panthrophis obsoletus*) and Pythons (*Python sp.*). Fresh water crocodiles are found in the Belan and Bakhar rivers.

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of which are specified in paragraph 1 of this notification around the protected area of Kaimur Wildlife Sanctuary

as Eco- sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone.

NOW THEREFORE, in exercise of the power conferred by sub section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of 1 km all around the boundary of Kaimur Wildlife Sanctuary in the State of Uttar Pradesh as the Kaimur Wildlife Sanctuary Eco-sensitive Zone (herein after referred to as the Eco-sensitive Zone) details of which are as under, namely:-

1. Extent and Boundaries of Eco-sensitive Zone.- (1) The extent of Eco-sensitive zone shall be 1 km all around the boundary of Kaimur Wildlife Sanctuary, with an area of 475.102 Sq. Km.

(2) The map of the Eco-sensitive Zone along with latitudes and longitudes and GPS coordinates is appended as Annexure I.

(3) The details of GPS coordinates of the points along the boundary of the Kaimur Wildlife Sanctuary and its Eco-sensitive Zone are appended as Annexure-II.

(3) The list of 70 villages falling in Eco-sensitive Zone along with GPS coordinates is appended as **Annexure-III.**

2. Zonal Master Plan for the Eco-sensitive Zone.- (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of final notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for consideration and approval of the Competent authority in the State Government.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following State Departments, for integrating the ecological and environmental considerations into the said plan:

i. Environment,

ii. Forest and Wildlife,

iii. Agriculture,

iv. Revenue,

v. Urban Development,

vi. Tourism,

vii. Rural Development,

viii. Irrigation and Flood Control,

ix. Municipal

x. Panchayati Raj

xi. Public Works Department,

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies and also with supporting maps. The Plan shall be supported by Maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone as to ensure Eco-friendly development for livelihood security of local communities.

(8) The Zonal Master Plan shall be a reference document for the Monitoring Committee for carrying out its functions of monitoring vide the provisions of this notification.

3. **Measures to be taken by State Government.-**The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.-**

(a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for major commercial or industrial activities. Such areas shall be clearly defined in the Zonal Master Plan along with maps.

(b) Provided that the conversion of agricultural and other lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central/State Government as applicable, to meet the residential needs of the local residents such as:

i. Widening and strengthening of existing roads and construction of new roads;

ii. Construction and renovation of infrastructure and civic amenities;

iii. Small scale industries not causing pollution;

iv. Cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and

v. Promoted activities and given under para 7.

(c) Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the of the competent authority under Regional Town Planning Act and other rules and regulations of State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

(d) Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

(e) Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(f) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

(2) **Natural springs.-** The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the catchment area plan shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas as which are detrimental to such areas.

(3) **Tourism.-** (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-Sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The activities of eco-tourism shall be regulated as under, namely:—

(i) No new construction of hotels and resorts shall be allowed within 1 km from the boundary of the Wildlife Sanctuary or upto the extent of the ESZ whichever is nearer. However, beyond the distance of 1 km from the boundary of the Wildlife Sanctuary till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for Eco-tourism facilities as per Tourism Master Plan.

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism;

(iii) Until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural heritage.-** All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up as part of the Zonal Master Plan.

(5) **Man-made heritage sites.-** Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be indentified in the Eco-sensitive Zone and plans for their conservation shall be prepared as part Zonal Master Plan.

(6) **Noise pollution.-** The Environment Department of the State Government or State Pollution Control Board shall implement the regulations for control of noise pollution in the Eco-sensitive Zone in accordance with the provisions stipulated of the Noise Pollution (Regulation And Control) Rules, 2000 under the Environment (Protection) Act, 1986

(7) **Air pollution.-** The Environment Department of the State Government or State Pollution Control Board shall implement standards and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rule made thereunder.

(8) **Discharge of effluents.-** The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under Environmental (Protection) Act, 1986 and rules made therein. -

(9) **Solid wastes. -** Disposal of solid wastes shall be as under:-

(i) the solid waste disposal in Eco-sensitive Zone shall be carried out in accordance with the provisions of the Solid Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016 as amended from time to time;

(ii) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(iii) the biodegradable material shall be recycled preferably through composting or vermiculture;

(iv) the inorganic material may be disposed in an environmentally acceptable manner at site(s) identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.-** The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Bio-Medical Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R 343 (E), dated the 28th March, 2016, as amended from time to time.

(11) **Plastic Waste Management:-** The Plastic Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016 published by the Government of India

in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R 340 (E), dated the 18th March, 2016, as amended from time to time.

(12) **Construction and Demolition Waste Management:-** The Construction and Demolition Waste Management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change vide notification number G.S.R 317 (E), dated the 29th March, 2016, as amended from time to time.

(13) **Vehicular traffic**. - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Act and the rules and regulations made thereunder.

(14) **Industrial Units-** (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be allowed to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be allowed be established within ESZ vide Central Pollution Board's categorization.

(15) Protection of Hill Slopes.- The protection of hill slopes shall be as under:

(a) The Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted.

(b) No construction on existing steep hill slopes or slopes with a high degree of erosion shall be permitted.

16. The Central Government and the State Government shall specify other measures, if it considers necessary, in giving effect to the provisions of this notification.

4. **Prohibited, Regulated and Promoted Activities**

All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder and be regulated in the manner specified in the Table below, namely:—

TABLE

S.No.	Activity	Remarks
(1)	(2)	(3)
Prohibited Activities		
1.	Commercial Mining, stone quarrying and crushing units.	a) All new and existing (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for other activities. (b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.
2.	Setting up of saw mills.	No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone.
3.	Setting up of industries causing water or air or soil or noise pollution.	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted.
4.	Establishment of new major hydroelectric projects and irrigation projects.	Prohibited (except as otherwise provided) as per applicable laws.
5.	Use, production or processing of any hazardous substances.	Prohibited (except as otherwise provided) as per applicable laws.

6.	Discharge of untreated effluents and solid waste in natural water bodies or land area.	Prohibited (except as otherwise provided) as per applicable laws.
7.	New wood based industry.	No establishment of new wood based industry shall be permitted within the limits of Eco-sensitive Zone: Provided the existing wood-based industry may continue as per law: Provided further that renewal of licenses of existing saw mills shall not be done on their expiry period.
8	Establishment of large-scale commercial livestock and poultry farms by firms, corporate, companies.	Prohibited (except as otherwise provided) as per applicable laws except for meeting local needs.
9.	Setting up of brick kilns.	Prohibited (except as otherwise provided) as per applicable laws.
Regulated Activities		
10.	Establishment of hotels and resorts.	No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area or up to the extent of Eco-sensitive zone, whichever is nearer, except for small temporary structures for Eco-tourism activities. Provided that, beyond one kilometer from the boundary of the protected Area or upto the extent of Eco-sensitive zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.
11.	Construction activities.	(a) No new commercial construction of any kind shall be permitted within one Kilometre from the boundary of the Protected Area or upto extent of the Eco-sensitive Zone whichever is nearer: Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub paragraph (1) of paragraph 6 as per building byelaws. (b) Provided that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.
12.	Extraction of ground water	Regulated under applicable laws to meet the drinking water or agricultural requirement of locals.
13.	Felling of trees.	(a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
14.	Erection of electrical and communication towers and laying of cables and other infrastructures	Regulated under applicable law. Underground cabling may be promoted.
15.	Infrastructure including civic amenities	Shall be done with mitigation measures, as per applicable laws, rules and regulation and available guidelines.
16.	Widening and strengthening of existing roads and construction of new roads.	Shall be done with mitigation measures, as per applicable laws, rules and regulation and available guidelines.
17.	Movement of vehicular traffic at night.	Regulated for commercial purpose, under applicable laws.
18.	Introduction of exotic species.	Regulated under applicable laws.
19.	Uses of Plastic carry bags.	Regulated under applicable laws.

20.	Protection of hill slopes and river banks.	Regulated under applicable laws.
21.	Discharge of treated effluents in natural water bodies or land area.	The discharge of treated effluent shall be regulated as per applicable laws. Efforts shall be made to recycle/re-use the treated effluent.
22.	Commercial Sign boards and hoardings.	Regulated under applicable laws.
23.	Small scale industries not causing pollution.	Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone, and which do not cause any adverse impact on environment shall be permitted.
24.	Collection of Forest produce or Non-Timber Forest Produce (NTFP).	Regulated under applicable laws.
25.	Air and Vehicular Pollution	Regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and rules made thereunder shall be complied with.
26.	Noise pollution	Control of noise pollution in the Eco-sensitive Zone shall be in accordance with the provisions stipulated of The Noise Pollution (Regulation And Control) Rules, 2000 under the Environment (Protection) Act, 1986
27.	Open Well, Bore Well etc. for agriculture or other usage	Regulated and the activity should be strictly monitored by the appropriate authority.
28.	Solid Waste Management.	Management of solid waste shall be as per the provisions of the Solid Waste Management Rules, 2016 under Environment (Protection) Act, 1986.
29.	Eco-tourism	Regulated under applicable laws.
30.	Undertaking activities related to eco-tourism like over-flying the Wildlife Sanctuary Area by aircraft, hot-air balloons.	Regulated under applicable laws.
Promoted Activities		
31.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Shall be actively promoted.
32.	Organic farming.	Shall be actively promoted.
33.	Adoption of green technology for all activities.	Shall be actively promoted.
34.	Cottage industries including village artisans.	Shall be actively promoted.
35.	Rain water harvesting	Shall be actively promoted.
36.	Use of renewable energy sources	Shall be actively promoted.
37.	Agro Forestry	Shall be actively promoted.
38.	Environmental Awareness	Shall be actively promoted.
39.	Skill Development	Shall be actively promoted.
40.	Restoration of Degraded Land/ Forests/ Habitat	Shall be actively promoted.

5. Monitoring Committee:-

The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone falling in the State of Uttar Pradesh, which shall comprise of the following namely:-

1.	Commissioner, Mirzapur	Chairman
2.	A representative of District Magistrate, Sonbhadra	Member
3.	A representative of District Magistrate, Mirzapur	Member
4.	Regional Officer, Uttar Pradesh Pollution Control Board, Sonbhadra or Mirzapur	Member
5.	Senior Town Planner of the area	Member
6.	One representative of Non-Governmental Organisation (working in the field of environment and heritage) to be nominated by the State Government for a period of three years.	Member
7.	One expert in the area of ecology and environment to be nominated by the State Government for a period of one year	Member
8.	Member of State Biodiversity Board	Member
9.	Deputy Conservator of Forests, Kaimur Wildlife Division	Member Secretary

6. Terms of Reference:

(1) The tenure of monitoring committee shall be for three years.

(2) The Monitoring Committee shall monitor the compliance of the provisions of this Notification.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(5) The Member Secretary of the Monitoring Committee or the concerned Collector(s) or the concerned park Deputy Conservator of Forests shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wildlife Warden of the State as per pro-forma appended at **Annexure-IV**.

(8) The Central Government in the Ministry of Environment, Forests and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

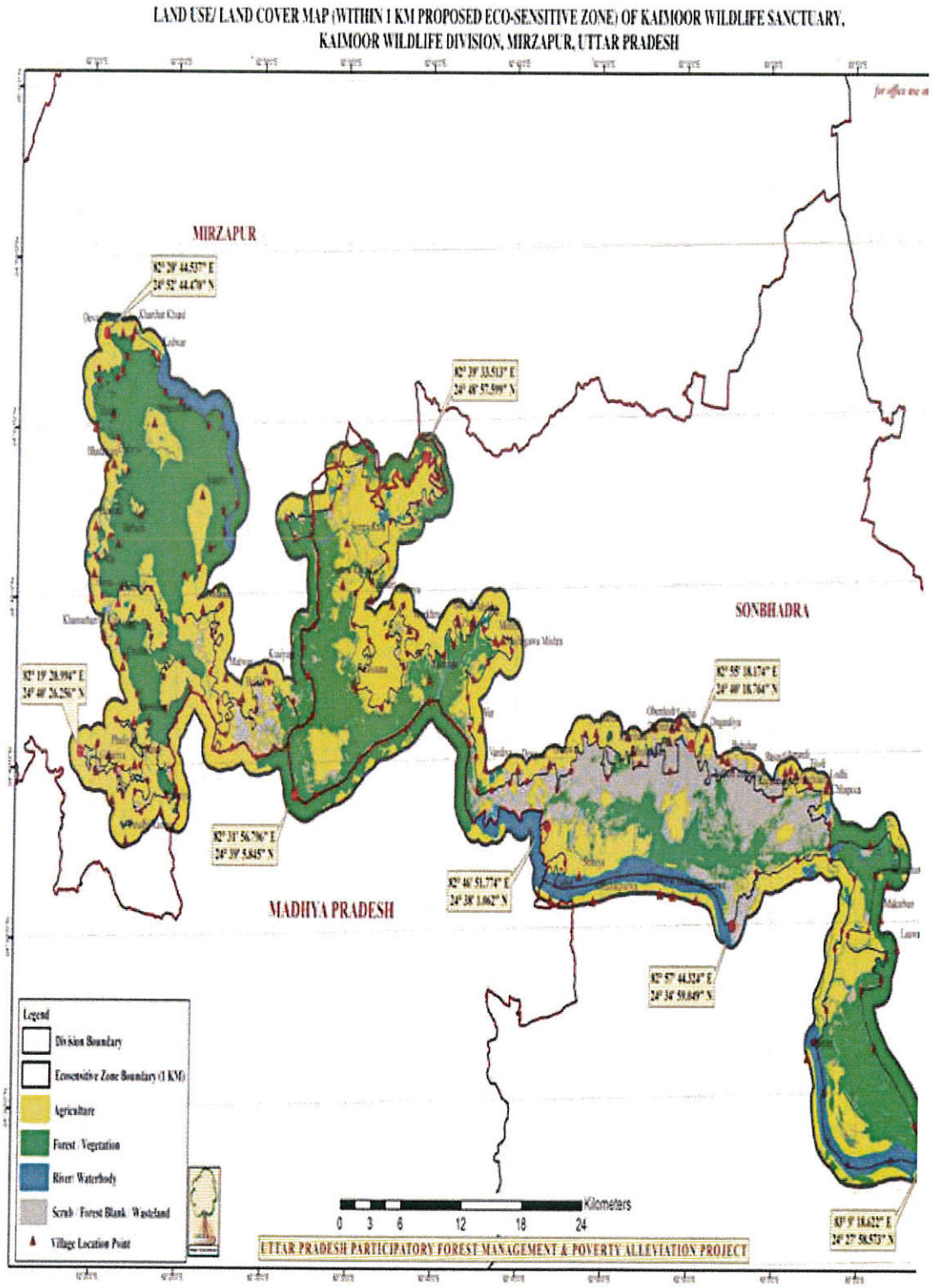
8. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal

[F. No. 25/112/2015-ESZ-RE]

LALIT KAPUR, Scientist 'G'

Annexure-I

Map of Eco-Sensitive Zone of Kaimur Wildlife Sanctuary with GPS coordinates



Annexure-II

GPS Coordinates of Kaimur Wild Life Sanctuary, Sonbhadra/ Mirzapur, Uttar Pradesh

BOUNDARY COORDINATE LIST OF KAIMUR WILDLIFE DIVISION
DISTRICT -MIRZAPUR / SONBHADRA

ID	Longitude	Latitude
1	82° 20' 44.537" E	24° 52' 44.470" N
2	82° 22' 16.560" E	24° 52' 34.479" N
3	82° 23' 28.326" E	24° 52' 8.018" N
4	82° 24' 13.157" E	24° 50' 59.364" N
5	82° 25' 13.151" E	24° 50' 42.154" N
6	82° 26' 45.656" E	24° 49' 57.996" N
7	82° 27' 33.291" E	24° 50' 16.672" N
8	82° 27' 54.772" E	24° 49' 42.345" N
9	82° 28' 6.780" E	24° 48' 38.153" N
10	82° 28' 28.870" E	24° 47' 38.855" N
11	82° 27' 40.427" E	24° 47' 27.681" N
12	82° 27' 45.437" E	24° 46' 48.522" N
13	82° 26' 55.905" E	24° 46' 21.543" N
14	82° 26' 16.316" E	24° 45' 46.975" N
15	82° 25' 24.233" E	24° 45' 34.990" N
16	82° 25' 26.066" E	24° 44' 15.919" N
17	82° 27' 36.667" E	24° 44' 42.123" N
18	82° 27' 2.338" E	24° 43' 49.200" N
19	82° 26' 57.923" E	24° 42' 42.671" N
20	82° 27' 25.559" E	24° 41' 50.811" N
21	82° 27' 53.122" E	24° 40' 53.125" N
22	82° 28' 40.231" E	24° 41' 49.249" N
23	82° 29' 41.111" E	24° 41' 36.996" N
24	82° 30' 24.495" E	24° 42' 24.825" N
25	82° 30' 56.730" E	24° 41' 38.734" N
26	82° 31' 49.683" E	24° 41' 49.014" N
27	82° 33' 0.430" E	24° 41' 24.989" N
28	82° 32' 42.148" E	24° 42' 33.411" N
29	82° 32' 20.913" E	24° 43' 24.388" N
30	82° 33' 2.388" E	24° 44' 3.070" N
31	82° 33' 14.676" E	24° 44' 38.724" N
32	82° 33' 17.264" E	24° 45' 40.273" N
33	82° 32' 47.958" E	24° 46' 42.152" N
34	82° 31' 52.286" E	24° 46' 36.068" N
35	82° 31' 22.660" E	24° 47' 12.983" N
36	82° 32' 55.661" E	24° 47' 15.357" N
37	82° 33' 59.666" E	24° 47' 31.333" N
38	82° 34' 31.105" E	24° 48' 6.783" N
39	82° 34' 16.124" E	24° 48' 47.714" N
40	82° 36' 0.136" E	24° 48' 54.100" N

41	82° 36' 7.688" E	24° 48' 3.261" N
42	82° 36' 41.357" E	24° 47' 58.739" N
43	82° 37' 12.443" E	24° 48' 5.892" N
44	82° 37' 52.841" E	24° 48' 27.919" N
45	82° 38' 49.286" E	24° 48' 22.308" N
46	82° 39' 33.513" E	24° 48' 57.599" N
47	82° 40' 6.250" E	24° 48' 51.410" N
48	82° 40' 19.531" E	24° 48' 22.139" N
49	82° 40' 37.447" E	24° 47' 58.641" N
50	82° 39' 50.677" E	24° 47' 37.529" N
51	82° 39' 6.909" E	24° 47' 36.350" N
52	82° 38' 47.364" E	24° 47' 5.778" N
53	82° 37' 29.880" E	24° 47' 4.961" N
54	82° 37' 19.891" E	24° 45' 57.670" N
55	82° 36' 22.884" E	24° 45' 18.344" N
56	82° 35' 27.963" E	24° 44' 58.960" N
57	82° 35' 21.777" E	24° 44' 2.442" N
58	82° 36' 17.004" E	24° 43' 35.227" N
59	82° 35' 31.258" E	24° 42' 8.344" N
60	82° 37' 1.012" E	24° 41' 35.764" N
61	82° 38' 19.353" E	24° 42' 46.474" N
62	82° 37' 19.042" E	24° 43' 42.048" N
63	82° 38' 18.059" E	24° 44' 36.324" N
64	82° 39' 7.483" E	24° 43' 44.192" N
65	82° 38' 32.421" E	24° 43' 10.462" N
66	82° 40' 40.824" E	24° 43' 7.376" N
67	82° 41' 16.582" E	24° 43' 24.448" N
68	82° 41' 29.064" E	24° 44' 11.736" N
69	82° 42' 18.027" E	24° 43' 54.540" N
70	82° 43' 33.202" E	24° 44' 28.626" N
71	82° 43' 3.537" E	24° 43' 51.524" N
72	82° 43' 53.256" E	24° 43' 23.494" N
73	82° 44' 44.110" E	24° 43' 12.088" N
74	82° 43' 19.132" E	24° 42' 53.101" N
75	82° 42' 26.787" E	24° 42' 22.080" N
76	82° 42' 7.243" E	24° 41' 51.516" N
77	82° 42' 13.793" E	24° 40' 57.356" N
78	82° 42' 37.685" E	24° 40' 6.328" N
79	82° 42' 42.342" E	24° 39' 7.198" N
80	82° 43' 33.330" E	24° 39' 7.446" N
81	82° 44' 39.057" E	24° 39' 20.000" N
82	82° 45' 39.173" E	24° 39' 21.795" N
83	82° 47' 24.566" E	24° 39' 6.405" N
84	82° 48' 15.098" E	24° 39' 38.251" N
85	82° 49' 3.387" E	24° 40' 43.400" N
86	82° 50' 23.281" E	24° 39' 25.047" N

87	82° 52' 16.527" E	24° 39' 48.609" N
88	82° 54' 3.742" E	24° 39' 33.951" N
89	82° 55' 18.174" E	24° 40' 18.764" N
90	82° 57' 45.010" E	24° 39' 36.097" N
91	83° 0' 8.900" E	24° 38' 41.783" N
92	83° 2' 20.305" E	24° 39' 1.647" N
93	83° 3' 27.460" E	24° 37' 53.342" N
94	83° 3' 26.833" E	24° 37' 15.080" N
95	83° 5' 50.582" E	24° 37' 12.262" N
96	83° 7' 21.512" E	24° 37' 7.659" N
97	83° 6' 7.959" E	24° 36' 22.934" N
98	83° 5' 44.489" E	24° 34' 45.090" N
99	83° 4' 33.404" E	24° 34' 37.755" N
100	83° 6' 48.259" E	24° 33' 55.945" N
101	83° 6' 30.339" E	24° 33' 17.926" N
102	83° 5' 21.830" E	24° 33' 0.577" N
103	83° 6' 6.490" E	24° 31' 16.793" N
104	83° 8' 33.276" E	24° 28' 58.287" N
105	83° 9' 18.622" E	24° 27' 58.573" N
106	83° 7' 5.022" E	24° 27' 59.631" N
107	83° 4' 35.861" E	24° 27' 54.214" N
108	83° 3' 25.626" E	24° 28' 35.110" N
109	83° 3' 9.735" E	24° 30' 0.189" N
110	83° 2' 36.645" E	24° 31' 30.492" N
111	83° 3' 17.598" E	24° 32' 28.174" N
112	83° 3' 46.634" E	24° 34' 15.103" N
113	83° 4' 12.634" E	24° 34' 47.193" N
114	83° 4' 55.976" E	24° 36' 17.279" N
115	83° 3' 31.884" E	24° 36' 50.052" N
116	83° 1' 35.435" E	24° 36' 52.465" N
117	82° 59' 9.511" E	24° 36' 32.780" N
118	82° 57' 44.324" E	24° 34' 59.049" N
119	82° 47' 54.579" E	24° 36' 57.078" N
120	82° 46' 51.774" E	24° 38' 1.062" N
121	82° 42' 13.386" E	24° 40' 27.406" N
122	82° 39' 49.624" E	24° 41' 44.738" N
123	82° 38' 30.686" E	24° 40' 58.178" N
124	82° 35' 47.004" E	24° 40' 5.857" N
125	82° 33' 8.706" E	24° 39' 4.275" N
126	82° 31' 56.796" E	24° 39' 5.845" N
127	82° 31' 31.437" E	24° 40' 31.812" N
128	82° 30' 44.037" E	24° 40' 28.131" N
129	82° 29' 40.099" E	24° 40' 12.128" N
130	82° 28' 18.365" E	24° 40' 31.243" N
131	82° 27' 9.131" E	24° 40' 29.420" N
132	82° 26' 30.962" E	24° 41' 55.499" N

133	82° 25' 22.462" E	24° 42' 59.396" N
134	82° 24' 14.784" E	24° 42' 35.902" N
135	82° 24' 19.624" E	24° 41' 40.102" N
136	82° 25' 50.196" E	24° 42' 15.029" N
137	82° 24' 59.461" E	24° 41' 18.924" N
138	82° 23' 56.957" E	24° 40' 27.916" N
139	82° 25' 1.722" E	24° 39' 16.576" N
140	82° 24' 26.130" E	24° 39' 9.421" N
141	82° 22' 57.459" E	24° 38' 37.790" N
142	82° 22' 35.100" E	24° 39' 14.610" N
143	82° 23' 19.014" E	24° 39' 33.346" N
144	82° 21' 52.217" E	24° 39' 6.680" N
145	82° 21' 23.569" E	24° 39' 51.876" N
146	82° 19' 20.994" E	24° 40' 26.256" N
147	82° 20' 22.175" E	24° 40' 41.525" N
148	82° 21' 50.029" E	24° 39' 56.630" N
149	82° 22' 52.912" E	24° 40' 1.048" N
150	82° 21' 25.461" E	24° 41' 22.565" N
151	82° 23' 18.730" E	24° 40' 29.936" N
152	82° 23' 21.988" E	24° 41' 17.338" N
153	82° 22' 38.804" E	24° 42' 6.002" N
154	82° 21' 53.989" E	24° 43' 12.984" N
155	82° 21' 8.079" E	24° 44' 4.162" N
156	82° 22' 24.090" E	24° 44' 39.253" N
157	82° 23' 19.308" E	24° 44' 6.291" N
158	82° 24' 11.756" E	24° 43' 30.852" N
159	82° 24' 5.065" E	24° 44' 24.172" N
160	82° 23' 26.416" E	24° 45' 11.964" N
161	82° 21' 40.745" E	24° 45' 15.431" N
162	82° 20' 32.235" E	24° 45' 0.239" N
163	82° 20' 11.114" E	24° 46' 10.329" N
164	82° 21' 0.722" E	24° 46' 46.499" N
165	82° 22' 48.661" E	24° 47' 21.297" N
166	82° 22' 3.044" E	24° 48' 40.770" N
167	82° 21' 27.205" E	24° 49' 38.515" N
168	82° 21' 9.422" E	24° 50' 20.283" N
169	82° 20' 17.198" E	24° 51' 22.333" N
170	82° 20' 15.589" E	24° 51' 42.319" N
171	82° 21' 21.974" E	24° 51' 24.245" N
172	82° 21' 43.104" E	24° 51' 38.199" N
173	82° 21' 57.058" E	24° 52' 3.036" N

Annexure-III

List of Villages falling within the proposed Eco-sensitive zone of Kaimur Wild Life Sanctuary, Sonbhadra/ Mirzapur along with GPS Coordinates

S.No.	Name of the Village	Direction	Co-ordinates	
			Northing	Easting
1.	Sasnai	East	24°28'27.52''	83°8'40.92''
2.	Makarbari	East	24°34'47.5''	83°6'25.6''
3.	Lauwa	East	24°35'20.18''	83°7'25.97''
4.	Biranchuwa	East	24°35'52.33''	83°7'39.9''
5.	Bhatawari	West	24°48'47.52''	82°21'22.86''
6.	Halia	West	24°49'1.34''	82°20'36.17''
7.	Dighiya	West	24°48'7.63''	82°21'32.72''
8.	Barbohi	West	24°46'34.39''	82°21'29.52''
9.	Barhula	West	24°46'1.31''	82°20'57.01''
10.	Barua	West	24°43'28.16''	82°21'46.58''
11.	Aura	West	24°43'43.07''	82°21'29.41''
12.	Dhamoli	West	24°42'30.89''	82°21'50.04''
13.	Gurgi	West	24°45'18.29''	82°20.43.62''
14.	Kawaljhar	West	24°41'19''	82°22'30.5''
15.	Khamarhariya Kala	West	24°44'15.36''	82°20'57.48''
16.	Silhata	West	24°40'2.78''	82°22'33.1''
17.	Thotha	West	24°42'56.92''	82°21'48.24''
18.	Phuliyari	West	24°40'19.7''	82°21'1.3''
19.	Gajariya	West	24°39'53.46''	82°20'17.45''
20.	Kedwar	North	24°51'26.82''	82°24'28.84''
21.	Kharihat Khurd	North	24°51'40.75''	82°32'32.03''
22.	Devaghata Pandey	North	24°52'17.87''	82°21'58.68''
23.	Kanhari	North	24°43'57.94''	82°36'20.64''
24.	Semra Kala	North	24°43'37.99''	82°36'3.6''
25.	Semra Khurd	North	24°44'28.36''	82°36'12.6''
26.	Mukha	North	24°44'4.81''	82°42'26.57''
27.	Parsiya	North	24°44'4.63''	82°41'35.52''
28.	Parasauna	North	24°42'20.16''	82°35'23.06''
29.	Veerkhrud	North	24°43'54.88''	82°38'38.72''
30.	Barodhi	North	24°44'9.38''	82°42'25.06''
31.	Ghuwas	North	24°42'25.7''	82°39'52.34''
32.	Ghoriya	North	24°43'52.36''	82°38'57.8''
33.	Devgarh	North	24°39'13.25''	82°44'15.18''

34.	Majhigawa Mishra	North	24°43'33.17''	82°44'11.18''
35.	Var	North	24°41'16.08''	82°43'27.08''
36.	Mohini	North	24°43'31.87''	82°43'44.8''
37.	Vardiya	North	24°40'16.54''	82°43'52.25''
38.	Guruwal	North	24°39'52.22''	82°46'57.18''
39.	Silhat	North	24°40'25.93''	82°56'11.94
40.	Musardhara	North	24°40'31.15''	82°49'15.75''
41.	Tendui	North	24°40'38.42''	82°49'20.75''
42.	Dhomkhari	North	24°40'11.21''	82°48'30.1''
43.	Khirihata	North	24°39'58.03''	82°48'52.27''
44.	Garma	North	24°40'46.02''	82°49'41.09''
45.	Dhomhar	North	24°40'27.59''	82°53'59.96''
46.	Oberdeeh	North	24°40'42.24''	82°53'50.32''
47.	Dugauliya	North	24°40.19.38''	82°56'7.3''
48.	Judholi colony	North	24°40'25.72''	82°57'13.18''
49.	Raghunathpur	North	24°40'25.5''	82°57'45.76''
50.	Bahuhar	North	24°39'51.34''	82°57'27.32''
51.	Basauli	North	24°39'54.76''	83°1'7.43''
52.	Amauli	North	24°39'28.91''	82°59'21.55''
53.	Baghuari	North	24°39'51.91''	82°58'59.16''
54.	Tiloli	North	24°39'47.27''	82°59'19.21''
55.	Chhapcca	North	24°39'7.99''	83°3'21.85''
56.	Lodhi	North	24°38'57.55''	83°3'14.62''
57.	Chopan	South	24°31'5.52''	83°2'9.38''
58.	Bargawa	South	24°36'37.04''	82°54'32.8''
59.	Madain	South	24°36'11.92''	82°53'8.81''
60.	Chatawar	South	24°36'14.4''	82°50'35.56''
61.	Semiya	South	24°36'32.47''	82°48'43.56''
62.	Chhitikpurwa	South	24°35'49.42''	82°49'32.41''
63.	Kudari	South	24°35'55.1''	82°47'1.79''
64.	Tita	South	24°38'45.46''	82°21'35.58''
65.	Pedariya	South	24°38'29.76''	82°22'37.38''
66.	Paudhi Rampur	South	24°37'50.02''	82°22'2.75''
67.	Matwar	South	24°44'25.84''	82°28'53.98''
68.	Belahi	South	24°43'31.73''	82°30'1.62''
69.	Kusiyara	South	24°43'20.96''	82°30'36.83''
70.	Nadana	South	24°43'34.32''	82°30'48.24''

Annexure -IV

Performa of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-

1. Number and date of meetings.
2. Minutes of the meetings: mention main noteworthy points. Attach Minutes of the meeting as separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan
4. Summary of cases dealt for rectification of error apparent on face of land record (Eco-sensitive Zone wise).

   (Details may be attached as Annexure)
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006

   (Details may be attached as separate Annexure)
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006.

   (Details may be attached as separate Annexure)
7. Summary of complaints lodged under Section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

ALOK KUMAR
Digitally signed by ALOK KUMAR
Date: 2017.03.21 12:06:51 +05'30'

Annexure-A-3

Location Map: E.S.Z of Kaimoor Wild Life Sanctuary and Thathara Khadan

Scanned with OKEN Scanner